

(d) whether the Union Government give to the States financial aid for the uplift of Adivasis even without their asking; and

(e) the names of the States which did not ask for such aid?

The Deputy Minister of Irrigation and Power (Shri Hathri): (a) Yes, Sir.

(b) Bihar—Rs. 18 lakhs.

Orissa—Rs. 22 lakhs.

(c) Statements showing the schemes to be undertaken by Governments of Bihar and Orissa are laid on the Table of the House. [See Appendix VII, annexure No. 56.]

(d) No, Sir.

(e) Does not arise.

ASSISTANT CUSTODIAN OF EVACUEE PROPERTY IN U.P.

*1247. **Shri M. L. Agrawal:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the emoluments and allowances of officers serving as Assistant Custodians of Evacuee Property in Uttar Pradesh are paid out of the Budget allotments of the Central Government;

(b) the number, qualifications, length of service and grade, salary and allowances of such officers;

(c) how many of these have been approved by the State Public Service Commission, how many of them are permanent and how many are still temporary;

(d) whether there is any difference between the grade, scale of pay and allowances which they enjoy and those enjoyed by officers employed for similar or equivalent work directly by the Central Government and if so, what and why;

(e) whether it is the intention of Government to bring them also on the cadre of the Central Government servants; and

(f) whether it is the intention of Government—

(i) to make these officers permanent Government servants presently or in the near future; and

(ii) to absorb them in permanent services after the termination of their present engagements and if so, would they be absorbed by the Uttar Pradesh State Government or by the Central Government?

The Minister of Rehabilitation (Shri A. P. Jain): (a) The expenditure on

Custodians' Organizations in Uttar Pradesh as in other States including emoluments and allowances of Assistant Custodians of Evacuee Property, is met out of the fee levied at the rate of 10 per cent. on the income from evacuee property. The deficit, if any between the expenditure and such fee is made good by a contribution by the Central Government.

(b) A statement giving the requisite information is laid on the Table of the House. [See Appendix VII, annexure No. 57.]

(c) All the officers mentioned in the list in reply to part (b) except Nos. 22 to 27 have been approved by Public Service Commission. Those numbering 6 who have not been approved by the Public Service Commission are in the process of being reverted.

(d) Officers in the Custodian's Organizations in all the States except Delhi are State Government employees and the scales of pay for the various posts are sanctioned having regard to the scales of pay admissible to officers of similar status in the States.

(e) No.

(f) The Custodians' Organizations in the States are temporary and the question of absorption of these officers by the Central or State Governments in permanent posts is pre-mature at this stage as it cannot be foreseen how long these organizations will continue.

EXPORT OF EGGS TO CEYLON

*1248. { **Shri Punnoose:**
Shri N. Sreekantan Nair:
(a) Will the Minister of Commerce and Industry be pleased to state whether Government are aware of an order by the Ceylon Government that eggs exported from India to Ceylon after the 25th November, 1952 shall be sealed with the mark "India"?

(b) If so, have Government made an enquiry as to whether such a rule applies to Indian eggs only, and if so, why?

(c) What is the export of eggs from India to Ceylon for each of the years 1948-49, 1949-50 and 1950-51?

The Minister of Commerce (Shri Karamkar): (a) and (b). The Government of Ceylon have by an order prohibited with effect from the 25th July, 1952 the importation into Ceylon of eggs unless they are stamped indelibly with the name of country of origin. The order applies to imports from all sources and not India alone.

(c) The information is not available, as exports of eggs are not separately